

CENTRAL ADMINISTRATIVE TRIBUNAL, ERNAKULAM BENCH

O.A. No. 403 of 1998.

Wednesday this the 1st day of April, 1998.

CORAM:

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

HON'BLE MR. S.K. GHOSAL, ADMINISTRATIVE MEMBER

N. Haridas, aged 54 years,
Senior Telecom Operative Assistant
(Phones), Telephone Exchange,
Post Parappanangadi, residing at
Nambala House, Post Neduvu,
Parappanangadi, Malappuram District. .. Applicant

(By Advocate Shri M.R. Rajendran Nair)

Vs.

General Manager, Telecom District,
Calicut. .. Respondents

(By Advocate Shri TPM Ibrahim Khan, SCGSC)

The application having been heard on 1st April, 1998,
the Tribunal on the same day delivered the following:

O R D E R

HON'BLE MR. A.V. HARIDASAN, VICE CHAIRMAN

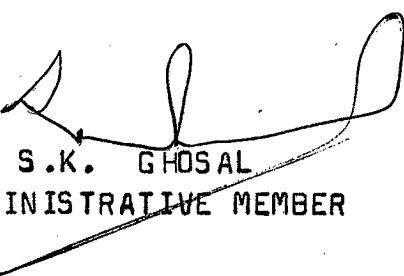
The grievance of the applicant is that while he is senior to one V.T. Sreenivasan, his pay has been fixed lesser than that of Shri Sreemivasan. Aggrieved by this, the applicant has made a representation to respondents on 2.12.97 which remains to be considered and disposed of. Therefore, the applicant has filed this application for a declaration that the applicant is entitled to have his pay fixed at least at the same level as that of his junior Shri Sreenivasan and for a direction to respondents to re-fix the pay of applicant accordingly with all consequential benefits.

2. When the application came up for hearing on admission it is noticed that all the relevant details forming the basis of the claim of the applicant are not available in the pleadings. The learned counsel for the applicant says that the applicant may be allowed to make more comprehensive representation and the respondents may be directed to

consider and give appropriate orders within a reasonable time. The learned counsel for respondents has no objection in allowing and disposing of the application.

3. In the light of what is stated above, we dispose of this application allowing the applicant to make a comprehensive representation regarding his grievances on fixation of his pay on par with that of Shri Sreenivasan to respondent within a period of three weeks from today and with a direction to respondent that if such a representation is received within a period of three weeks the same shall be considered by him in accordance with the rules and instructions on the subject and disposed of with a speaking order within a period of two months from the date of receipt of such a representation. No costs.

Dated the 1st April, 1998.


S.K. GHOSAL
ADMINISTRATIVE MEMBER


A.V. HARIDASAN
VICE CHAIRMAN

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